



CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

Dated of order: 09.03.2016

OA No. 1220 of 2013

TAPASH MASUMDAR & ORS  
V/S  
E.RLY

OA No. 1221 of 2013

MANORANJAN MONDAL & ORS  
V/S  
E.RLY

OA No. 1222 of 2013

PARESH BANIK & ORS  
V/S  
E.RLY

OA No. 350/00084/2014

KARTICK CH DAS & ORS  
V/S  
E.RLY

For the Applicants :Mr.A.Chakraborty, Counsel

For the Respondents :Mr.S.K.Das, Counsel

Mr.B.L.Gangopadhyay, Counsel

PRESENT:

THE HON'BLE MR. JUSTICE V.C.GUPTA, JUDICIAL MEMBER

THE HON'BLE MS. JAYA DAS GUPTA, ADMINISTRATIVE MEMBER

ORDER

JUSTICE V.C.GUPTA, JM:

All these matters are analogous and they are being disposed of by this common order.

2. All the applicants are ex military personnel and under ex serviceman quota, all of them were appointed in the railway as trackman.

3. The grievance of the applicants is that they are elderly persons and ought not to have been given such job which is not suited to their age and be accommodated in any other suitable

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post. It has been submitted that in some other Zonal railway the same benefits have been given to other similarly situated persons. It has been contended by the learned counsel for the applicants that the representations made by the applicants to the above effect, have not yet been considered by the respondents.

4. As the matter relates to discretion of the employer which is to be taken administratively, we are of the considered opinion that this Tribunal should not take any decision in the matter. However, keeping in view the fact that the representations of the applicants are pending and the number of applicants is very high, without expressing any opinion on the merit of these matters, we direct the applicants to make compressive representation, individually, within a period of four weeks from today to the competent authority and the said authority is directed to consider and dispose the representation and intimate the result thereof to each of the applicants, in a well reasoned order, within a period of three months from the date of receipt of a certified copy of this order along with representation.

5. Accordingly, all these OAs stand disposed of. No costs.

(Jaya Das Gupta)  
Admn. Member

(Justice V.C. Gupta)  
Judicial Member